

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:247
ANSWERED ON:23.02.2011
BAN ON PORNOGRAPHIC SITES
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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there is a regulatory mechanism to check the pornographic websites in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to ban such websites and also amend the Information Technology (Amendment) Act, 2008 to make publishing of pornography a punishable offence; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) to (d): The Information Technology Act, 2000 has been amended by Information Technology (Amendment) Act, 2008 w.e.f. 27.10.2009. Sections 67, 67A and 67B of the Act provides stringent punishment and fine for publishing or transmission of pornography in electronic form as well as hosting on website any information which is lascivious, or contains sexually explicit act or conduct, or depicts children engaged in sexually explicit act.